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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION No. 47 (RE-2006)/ 2004-2009
NEW DELHI, DATED THE 20th FEBRUARY 2007

S.O(E):-In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act,1992 (No.22 of 1992) read with paragraph 1.3 of the Foreign Trade Policy, 2004-2009,(as amended from time to time), the Central Government hereby makes the following amendment in Foreign Trade Policy, 2004-2009:

The following shall be added at the end of Paragraph 2.1 of Foreign Trade Policy 2004-2009 as amended :

“Direct or indirect export and import of all items, materials, equipment, goods and technology which could contribute to Iran’s enrichment-related, reprocessing or heavy water related activities, or to the development of nuclear weapon delivery systems, as mentioned below whether or not originating in Iran, to/ from Iran is prohibited :

- i) items, listed in INFCIRC/254/Rev8/Part I in document S/2006/814, in Sections B.2 to B.7 as well as A.I and B.I except the supply, sale or transfer of equipment covered by B.I when such equipment is for light water reactors and low-enriched uranium covered by A.1.2 when it is incorporated in assembled nuclear fuel elements for such reactors;
- ii) items listed in S/2006/815 except the supply sale or transfer of items covered by 19.A.3 of Category II”

The above mentioned UN Security Council documents are accessible from the Home page of DGFT web site.

This issues in Public interest.

(BHAWANI SINGH MEENA)
Director General of Foreign Trade and
Ex Officio Additional Secretary to the Government of India

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